

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) NO.47/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VISHWAJIT PATHAK &amp; ORS V/S COSMOS INFRAESTATE PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Abhay Kumar Singh, Adv. *: For the Financial Creditor*

Sh. Ujjawal Satsangi, Adv. *: For the Corporate Debtor*

**ORDER**

- 1. Ld. Counsels representing the parties are present.**
- 2. Ld. Counsel representing the Corporate Debtor at the outset states that there is a settlement being reached by the Corporate Debtor with some of the allottees.**
- 3. Ld. Counsel representing the creditors in class/ petitioners states that no settlement is finally concluded, and therefore he seeks to pursue the present petition.**
- 4. Faced with this situation, Ld. Counsel representing the Corporate Debtor seeks and is granted ten days time to address the arguments.**
- 5. Let the matter be adjourned for 10<sup>th</sup> May, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**22<sup>nd</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*